

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

**ORIGINAL APPLICATION NO:240/2009.  
DATED THE 28<sup>th</sup> DAY OF APRIL, 2009.**

**CORAM:**

**HON'BLE Mr GEORGE PARACKEN, JUDICIAL MEMBER  
HON'BLE Ms K NOORJEHAN, ADMINISTRATIVE MEMBER**

K P Naseemudeen,  
residing at Kumpupura House,  
Kiltan Island, U.T. of Lakshadweep,  
(Junior Engineer, Electrical Sub Division,  
Kiltan, U.T of Lakshadweep). ... Applicant.

By Advocate Mr K.P.Satheesan

V/s

- 1 The Administrator,  
U.T. of Lakshadweep,  
Kavaratti.
- 2 The Director of Fisheries,  
U.T. Of Lakshadweep,  
Directorate of Fisheries,  
Agatti. ... Respondents

By Advocate Mr S Radhakrishnan

This application having been heard on 28.04.2009 the Tribunal on the same day:delivered the following

**(ORDER)**

**HON'BLE Mr GEORGE PARACKEN, JUDICIAL MEMBER**

The applicant is a Junior Engineer in the Department of Electricity in the Union Territory of Lakshadweep. He is a B.Tech Degree holder in Electrical & Electronics. Prior to joining as Junior Engineer, he was appointed as Mechanic Grade-A (Electrical) in the scale of pay of

Rs.4000-100-6000 + admissible allowances to the employees of the Lakshadweep Administration. According to him, by the recommendation of 5<sup>th</sup> Pay Commission, the pay of Diploma holding Engineers has been fixed in the scale of Rs.5000-150-8000. He has submitted that the said benefits have been extended to persons holding Diploma in his office also. He has, therefore, made the Annexure A-6 representation dated 7.8.2008. So far the respondents have not responded to the same. He has, therefore, filed this OA seeking a declaration that he is entitled to get the payscale of Rs.5000-150-8000 from 3.7.1999.

2 We have heard learned counsel Mr. Vishnu on behalf of Mr. K.P. Satheesan learned counsel for the applicant and learned counsel Mr. K.S. Bahuleyan on behalf of Mr. S. Radhakrishnan, learned counsel for the respondents. In our considered view this OA can be disposed of at the admission stage itself by directing the respondents to consider the aforesaid representation of the applicant within two months from the date of receipt of a copy of this order and to communicate the decision to him by way of a reasoned and speaking order.

3 OA is, accordingly disposed of. There shall be no orders as to costs.

  
K.NOORJEHAN  
ADMINISTRATIVE MEMBER

  
GEORGE PARACKEN  
JUDICIAL MEMBER

abp